

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

110. I.A. 775/2022

In

C.P.(IB)-65(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.07.2024**

NAME OF THE PARTIES: Parimans Enterprise Pvt. Ltd.

V/s.

Atlantis Life Science Pvt. Ltd

Appearance

For Applicant : Adv. Durga Prasad Halwai i/b Sivani & Co.

For Respondent :

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

At **Annexure B** on page no. 93 the fixed deposit of the Bank of Baroda amount is mentioned Rs. 15,21,972. However, on page No. 219 it is mentioned that Bank of Baroda as on the date of liquidation by auction under liquidation, recovered amount of Rs. 14,44,127. The Counsel for the liquidator seeks time to give reconciliation to these two amounts as to how, the amount of Rs.14,44,127 has been treated as Rs.15,21,972 in Annexure B on page no. 93 of the petition.

List On **30.08 2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Sanjeet--

Sd/-
LAKSHMI GURUNG
Member (Judicial)